

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/1229/2014

Date of order : 15.11.2017



Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SANTOSH KUMAR HALDER

S/o Late Nagendra Nath Halder,
R/o 7 Nandan Kanan,
Hooghly Station Road, Bandel,
Dist. - Hooghly, Pin - 712123,
Working as Junior Accounts Officer
Under Chief General Manager,
Telecom Stores,
Bharat Sanchar Nigam Limited,
Telecom Stores Circle,
Kolkata - 700013.

SK. ANISUL HAQUE

S/o Late Sk. Nurul Haque,
R/o 43/1 Matangini Pally,
Dhalipara, Kolkata - 700104,
Working as Junior Accounts Officer
Under Chief General Manager,
Telecom Stores,
Bharat Sanchar Nigam Limited,
Telecom Stores Circle,
Kolkata - 700013.

VERSUS

APPLICANT

1. Bharat Sanchar Nigam Limited
Service through the Chairman
& Managing Director,
Bharat Sanchar Nigam Limited,
7th Floor, Harish Chandra
Mathur Lane, Janpath,
New Delhi - 110001.
2. The Chairman & Managing Director,
Bharat Sanchar Nigam Limited,
7th Floor, Harish Chandra
Mathur Lane, Janpath,
New Delhi - 110001.
3. The Director (Finance),
Bharat Sanchar Nigam Limited,
7th Floor, Harish Chandra
Mathur Lane, Janpath,
New Delhi - 110001.
4. The Chief General Manager,
Telecom Stores,
Bharat Sanchar Nigam Limited,
3A Chowringhee Place,
Raniganj Coal House,
Kolkata - 700013.

5. The Administrative Officer,
Office of the Chief General
Manager Telecom Stores,
Bharat Sanchar Nigam Limited,
3A Chowringhee Place,
Raniganj Coal House,
Kolkata - 700013.

...RESPONDENTS.

For the applicant : Mr.P.C.Das, counsel

For the respondents: Mr.A.K.Gupta, counsel

O R D E R (ORAL)

Ms.Manjula Das, Judicial Member

Heard Mr.P.C.Das, Id. Counsel appearing for the applicant and Mr.A.K.Gupta, Id. Counsel appearing for the respondents.

2. Mr.Das submitted that as similarly situated persons are have already got the relief from the department concerned, the applicants are not inclined to pursue the matter. (1)

3. Mr.Gupta, Id. Counsel for the respondents produced a letter dated 13.7.2017 written by the applicants addressed to him, stating that the applicants are getting less pay due to Court case and so they want to withdraw the present OA.

4. The OA is therefore disposed of as withdrawn. However, liberty is granted to the applicants to file fresh OA if they so desire and if they feel aggrieved by the decision taken by the respondent authorities. Consequently the interim order also stands vacated. No costs.

(JAYA DAS GUPTA)
ADMINISTRATIVE MEMBER

(MANJULA DAS)
JUDICIAL MEMBER